IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI

E/282 & 283/2001 and E/440 & 476/2003

(Arising out of Order-in-Appeal No.75/2000 and 76/2000 (CBE) (GVN) dated 22.11.2000 passed by the Commissioner of Customs & Central Excise (Appeals), Tiruchirappali and Order-in-Appeal No.57/2003-CE dated 21.3.2003 and Order-in-Appeal No. 114/2003-CE dated 30.4.2003 passed by the Commissioner of Customs & Central Excise (Appeals), Coimbatore)

M/s. Lakshmi Automatic Loom Works Ltd. Appellants

Vs.

Commissioner of Central Excise, Coimbatore Respondent

Appearance

Shri R. Sai Prashanthn, Advocate for the Appellant
Shri A. Cletus, Addl. Commissioner (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **22.05.2017**

Final Order Nos. 40736-40739/2017

Per Ms. Sulekha Beevi C.S.

The above cases have come up for hearing as per the published list.

2. On perusal of the records, it is seen that the matter is stayed by Hon'ble High Court of Madras. Both sides are not able to submit when the matter is likely to be disposed by the Hon'ble High Court. The appeals are of the years 2001 / 2003

Customs Excise & Service Tax Appellate Tribunal

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Sulekha Beevi

and the same has been pending before this Tribunal for the past more than fifteen years. Ahead of the transition of Indirect Tax to GST, this Tribunal has been given a mandate as per Circular F.No.01(02)R/Judl. CESTAT/2017 dated 11.4.2017 issued by the Hon'ble President to dispose of all old cases at least prior to 2007. Viewed in this angle, we are of the considered opinion that it could be appropriate and prudent to close the file for the purpose of statistics. We, however make it clear that the appeals along with stay order / interim orders, if any, will continue before the Tribunal and the matters are closed only for the purpose of statistics. Both sides are at liberty to file application before the Tribunal to reopen the matter as and when the cases are disposed by the Hon'ble High Court or in case any change of circumstance.

2. Learned counsel for the appellant also submits that Appeal No. E/283/2001 which is connected is also pending and is stayed by the Hon'ble High Court. With the consent of both sides, we take up Appeal No. E/283/2001 and also dispose the same as file closed.

3. In the result, all the four appeals are disposed as file closed.

(Dictated and pronounced in open court)

(MADHU MOHAN DAMODHAR)
Member (Technical)

Sulekha Beevi

(SULEKHA BEEVI C.S.)
Member (Judicial)

Rex

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सहायक पंजीकार/Asst. Registrar
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चेन्नै/Chennai